

(c) Instructions have been issued to the State Governments/Union Territory Administrations to ensure that all authorities competent to exercise powers under the MIS Act, 1971 are fully conversant with the requirements of the Constitution and the Act and that these requirements are strictly adhered to while making use of these powers. The State Governments/Union Territory Administrations have also been requested that while confirming detention orders issued by District Magistrates and Commissioners of Police, they should satisfy themselves that the requirements of the law and the Constitution have been fully met.

Seminar of the Experts on the Transfer of Technology

5910. SHRI RANABAHADUR SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there has been a Seminar of the Experts on 'the transfer of Technology' in Delhi;

(b) if so, the names of the countries which participated in the Seminar; and

(c) the broad recommendations made in the Seminar?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE & TECHNOLOGY (SHRI C. SUBRAMANIAM: (a) Yes, Sir. A three day International Seminar on Transfer of Technology was held from December 11, 1972 to December 13, 1972 at New Delhi.

(b). The Seminar was attended by exports from India and 35 foreign countries, consultants, representatives from UNIDO and 8 other international organisations. A list of participants is laid on the Table of the House. [Placed in Library. See No. LT/73.]

(c) The main recommendations and suggestions of the Seminar are

contained in the 'CSIR News—Vol. 23' dated 15th February, 1973, copies of which are available in the Library of the Parliament.

Documentary Film on Kumaran Asan, poet of Kerala

5911. SHRI VAYALAR RAVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Films Division have decided to produce a documentary film on Kumaran Asan, the famous poet and social reformer of Kerala; and

(b) if so, the length of the film and other features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). The production of the film on Kumaran Asan by the Films Division, has been held over, as the Government of Kerala are understood to be producing a documentary film on him.

Setting up of Industries in Kerala

5912. SHRI VAYALAR RAVI: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there is any proposal to start any new industry in the State of Kerala under the central sector or with central assistance during the year 1973-74; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The Instrumentation Limited, Kota—a

fully owned Central Government Undertaking, have a proposal to establish their second unit at Palghat (Kerala) for the manufacture of control valves and allied items in the first instance. The investment on this project is estimated at Rs. 2.80 crores with an employment potential of 600 to begin with. Action to set up this unit at Palghat would progress during the year 1973-74.

The Hindustan Paper Corporation Ltd.—a fully owned Central Government Undertaking, have a proposal to set up a newsprint project in the District of Kottayam (Kerala) for an annual capacity of 80,000 tonnes newsprint (including magazine paper) at an approximate cost of Rs. 35 crores. Preliminary action in this connection would be taken in the year 1973-74.

Memo from artistes of Calicut Radio Station

5913. SHRI RAMACHANDRAN KADANNAPPALLI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any memorandum from the artistes of Calicut Radio Station; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINGH): (a) Yes, Sir.

(b) The various demands put forward by the staff artists of Calicut and the action taken on them are indicated below:—

Demand	Remarks
1. Raise the age of retirement to 60 years for staff artists.	Government have already agreed to grant extensions upto the age of 60 to staff artists belonging to certain creative groups viz. musicians instrumentalists conductors and composers, if they are otherwise fit .
2. Provide gratuity to all staff artists on retirement.	This is being examined by Government.
3. Immediately start job evaluation and finish it within one month.	The National Productivity Council have already commenced the work and are likely to submit their report after a few months.
4. Bring back to Delhi all the staff artists transferred to Bombay consequent upon the shifting of Vividh Bharati.	It has already been decided to freeze vacancies at Delhi and in nearby stations in the categories concerned so as to enable the transfer back of the Vividh Bharati staff artists at present at Bombay. In pursuance of this decision two Producers, one announcer, three Production Assistants and one script Writer have already been transferred to Delhi or other stations of their choice.
5. Stop operation of SIU report.	The SIU report is still under examination in Government.